

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL PRINCIPAL BENCH

Item No. 3
(IB)-328(PB)/2019

IN THE MATTER OF:

Prayag Polytech Pvt. Ltd.

.... Applicant/petitioner

Vs.

Sumeru Processors Pvt. Ltd.

.... Respondent

Order under Section 7 of IBC, 2016

Order delivered on 12.02.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

PRESENT:

For the Petitioner/Applicant: Mr. Virender Ganda, Sr. Adv. with Mr. Vipul Ganda,
Mr. Vishal Ganda, Ms. Shreya Jain, Advs.

For the respondent -

ORDER

Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor-respondent for 26.02.2019.

Process dasti.

List the matter on 26.02.2019.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)